

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-505
IB-684/ND/2023

IN THE MATTER OF:

DE Bono Flexcom India Limited

.....Applicant

SECTION

U/s 10 IBC

Order delivered on 18.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Canara Bank : Adv Raakhi Sahijpal

ORDER

Ld. Counsel on behalf of Corporate Applicant is present and submitted that the arguing Counsel is not available today and therefore, sought adjournment. Ld. Counsel for the Canara Bank is present and submitted that they have filed their response which is available on the e-portal. None appears on behalf of ICICI Bank. As prayed by the Ld. Counsel for the Corporate Applicant, list this matter on **30.08.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**